

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206  
IB-1107/ND/2018

IN THE MATTER OF:  
M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section  
Under Section 9 of IBC

Order delivered on 27.02.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Respondent/ Corporate-debtor :  
For the Resolution Professional :Mr. Milan Singh Negi, Advv.

ORDER

Mr. Milind Singh, Advocate for Resolution Professional has appeared and submitted that the Resolution plan has been approved and the RP discharged from his obligation. Therefore, it would be better to issue notice to the successful Resolution Applicants. Ms. Avantika Shukla, PCS on behalf of the respondent No. 1,2 and 3 is present. Let, notice be issued to the Resolution applicant to appear on 27<sup>th</sup> March, 2020.

—Sd—

(V.K. Subburaj)  
Member (T)

—Sd—

(Abni Ranjan Kumar Sinha)  
Member (J)